CENTRAL ELECTRICITY REGULATORY COMMISSION

3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001

Minutes of the Meeting of the Commission held on 13th July, 2023

- **1.0** The following were present:
 - 1. Shri Jishnu Barua, Chairperson
 - 2. Shri I. S. Jha, Member
 - 3. Shri Arun Goyal, Member
 - 4. Shri Pravas Kumar Singh, Member
 - 5. Shri Harpreet Singh Pruthi, Secretary
 - 6. Dr. Sushanta K. Chatterjee, Chief (RA)
 - 7. Shri Awdhesh Kumar Yadav, Chief (Engg.)
 - 8. Mrs. Shilpa Aggarwal, Jt.Chief (Engg.)

2.0 ITEM NO.1: PROPOSAL FOR REVISION IN TIMELINES FOR GRANT OF ISTS.

2.1 <u>Reference from the Ministry of Power, Government of India vide letter No.25-10/22/2023-</u> Power Grid dated 06.07.2023.

2.2 Deliberations

• The Commission considered the reference and agreed to it in-principle. Staff were directed to initiate necessary action.

3.0 ITEM NO.2: CHANGES REQUIRED IN GNA REGULATIONS

<u>3.1 Reference from the Ministry of Power, Government of India vide letter No. 25-12/1/23-</u> <u>POWER GRID(MoP)/RCM dated 03.07.2023.</u>

3.1 **Deliberations**

• The Commission noted the reference and directed the staff to examine the suggestions and submit to the Commission for consideration at the time of next round of amendments to the GNA Regulations.

In Chair

4.0ITEM NO.3: DRAFT ELECTRICITY (AMENDMENT) RULES 2023

4.1 <u>Reference from the Ministry of Power, Government of India vide letter No. 23/7/2023-</u> <u>R&R dated 28.6.2023.</u>

4.2 **Deliberations**

• The Commission deliberated on the proposals in the draft Electricity Amendment Rules and directed staff to put up draft comments based on the delibrations.

5.0 ITEM NO.4: ACTION REQUIRED TO IMPLEMENT THE 1000 MWh BESS PROJECT BY SECI

5.1 <u>Reference from the Ministry of Power, Government of India vide letter No. 42-26/1/2022-</u> <u>RCM-Part(6) dated 04.07.2023.</u>

5.2 **Deliberations**

- The Commission noted the reference from the Ministry of Power.
- The Commission noted that the new IEGC has a provision for assessment of Ancillary Services in advance.
- The Commission directed the staff to examine the need for enabling advance procurement of Ancillary services and submit proposal for suitable changes in the Ancillary Service Regulations, for consideration of the Commission.
- 6.0 The meeting ended with vote of thanks to the Chair.
